

(2023) 08 GUJ CK 0042

In the Gujarat High Court

Case No : R/Special Criminal Application No. 8420 Of 2023

Manharbhai Prabhudas Buval

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 17-08-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 164

Citation : (2023) 08 GUJ CK 0042

Hon'ble Judges : Umesh A. Trivedi, J;M. K. Thakker, J

Bench : Division Bench

Advocate : Manish S Shah, HB Champavat, Monali Bhatt

Final Decision : Disposed Of

Judgement

M. K. Thakker, J

1. Pursuant to an order passed on 01.08.2023, corpus was produced by the In-charge Police Inspector, Bhiloda Police Station.

2. We have ascertained her wish in chamber, in isolation as well as in the presence of learned advocate for the respective parties. The corpus aged about 17 years and 10 months has declared her wish that she wants to join the company of the parents and has also stated that there is no any apprehension. It is conveyed by the investigating Officer, who is present before the Court that the legal formalities like medical examination as well as statement under Section 164 of the Code of Criminal Procedure, 1973 is yet to be recorded.

2. According to the wish of the corpus, she is permitted to join the company of the parents and it is further clarified that the corpus is permitted to join the company of the Investigating Officer for completion of the legal formalities as and when required.

3. With the aforesaid direction, this petition praying for Writ of Habeas Corpus stands disposed of.